

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 86 of 2019

IN THE MATTER OF:

Shriram Chits (Karnataka) Private Limited

...Appellant

Present:

**For Appellant: Mr. K. Datta, Ms. Pooja Saigal and Mr. Akshay
 Gupta, Advocates.**

ORDER

03.07.2019 Heard learned Counsel for the Appellant. We are of the opinion that Registrar of Chit Funds, Karnataka, Bangalore should be impleaded as the party Respondent to know whether prior permission of Registrar of Chits is required under any provision of law for merger of companies under Section 230 to 232 of the Companies Act, 2013. Necessary correction may be made in the Cause Title.

Let notice be issued on newly impleaded Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by 05.07.2019. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail. **Dasti** service is also permitted.

Post the case 'for Hearing' before the First Bench on **24th July, 2019** at 12.00 Noon on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)